

# ACT NO. XVI OF 1936.

[PASSED BY THE INDIAN LEGISLATURE.]

(Received the assent of the Governor General on the  
27th October, 1936.)

## An Act to validate certain marriages solemnized in the Civil and Military Station of Bangalore.

**W**HEREAS Mr. Walter James McDonald Redwood,  
a Missionary of the Plymouth Brethren, was, in  
the year 1929, granted by the Resident in Mysore a  
licence, under the Indian Christian Marriage Act, 1872, as  
applied to the Civil and Military Station of Bangalore,  
to solemnize marriages within the territories included  
in the Civil and Military Station of Bangalore between  
persons one of whom was a Native Christian subject  
of Mysore, and neither of whom was a Christian  
subject of His Majesty ;

XV of 1872,

AND WHEREAS the said Walter James McDonald  
Redwood has, in the belief that he was authorised so to  
do, solemnized certain marriages in the Civil and Military  
Station of Bangalore between certain Christian subjects  
of His Majesty ;

AND WHEREAS the parties to the said marriages all  
believed that the said Walter James McDonald Redwood  
was duly authorised to solemnize the same, and that  
such marriages were valid in law ;

AND WHEREAS the said parties being Christian subjects  
of His Majesty, the said Walter James McDonald  
Redwood had not the requisite authority under the  
licence held by him to solemnize the said marriages ;

AND WHEREAS it is expedient that the said marriages,  
having been solemnized in good faith, should be  
validated ;

It is hereby enacted as follows :—

1. This Act may be called the Bangalore Marriages Short title.  
Validating Act, 1936.

2. All marriages between Christian subjects of His Majesty which have already been solemnized in the Validation of certain irregular marriages.

Civil

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Price anna 1 or 1½d.

*Bangalore Marriages.* [ACT XVI OF 1936.]

Civil and Military Station of Bangalore by Mr. Walter James McDonald Redwood, a Missionary of the Plymouth Brethren, shall be, and shall be deemed to have been with effect from the date of solemnization of each respectively, as good and valid in law as if such marriages had been solemnized under a licence authorizing solemnization of marriages between Christian subjects of His Majesty in the Civil and Military Station of Bangalore.

Validation of records of irregular marriages.

3. Certificates of marriages which are declared by section 2 to be good and valid in law, and register-books and certified copies of true and duly authenticated extracts therefrom, deposited in compliance with the provisions of the Indian Christian Marriage Act, 1872, in so far as the register-books and extracts relate to such marriages as aforesaid, shall be received as evidence of such marriages as if such marriages had been duly solemnized under Part I of the said Act.

XV of 1872,